

Title: Regarding need to extend provisions of sixth schedule to the constitution to the hill areas of Manipur for giving district councils to the tribal dominated hill district of Manipur - Laid.*

SHRI HOLKHOMANG HAOKIP (OUTER MANIPUR): The establishment of 6 (six) Autonomous District Councils under State Act was made a part of the package granting Statehood to Manipur along with Meghalaya and Tripura under the North-East Re-organisation Act, 1971.

The successive Governments in Manipur recommended to the Government of India the extension of Sixth schedule to the Hill areas of the State. After detailed examination and consultation, the Hill Area Committee recommended extension of Sixth Schedule to the Hill areas of Manipur.

The people of Manipur which includes the Meiteis, the Nagas and the Kukis still want to live together in peace and harmony. However, appreciating the aspiration of the tribal and the hill people, the Government of India may think of giving District Council to the tribal-dominated hill districts of Manipur by extending the 6th (Sixth) Schedule to the Constitution in the State of Manipur by effecting a constitutional amendment in this regard.